

## KARNATAKA LOKAYUKTA

No.Uplok-2/DE/514/2015/ARE-10

M.S. Building  
Dr.B.R. Ambedkar Road  
Bangalore-560 001  
Date: 09/3/2018

### ENQUIRY REPORT

**Present :** Sri. S. Gopalappa  
Additional Registrar of Enquiries-10  
Karnataka Lokayukta  
Bangalore

**Sub:** Departmental Inquiry against Sriyuths :

1. Nandish Kumar H.H., Panchayath Development Officer, Maaldare Gram Panchayath, Virajpete Taluk, Kodagu District and
2. P.B. Ravindranath (**Now Retired**), Junior Engineer, Panchayathraj Engineering Sub-Division, Virajpet, Kodagu District-reg.,

- Ref:** 1. Report u/S 12(3) of the K.L Act, 1984 in Compt/Uplok/Mys/186/2011/ARE-7 dt. 9.9.2015
2. Govt. Order No. GraAaPa 506 GraPamKa 2015 dt. 20.10.2015
  3. Nomination order No. Uplok-2/DE/514/2015 Bangalore dt. 4.11.2015 of Hon'ble Upalokayukta-2

\* \* \*

1. On the basis of the complaints filed by Sri. Abubakar and Sri. M.M. Abu, the then Panchayath Members of Badaga Banamgala Grama R/o Kodagu District against the DGOs alleging misconduct, an investigation was taken up. The complaint was referred to Dy. Superintendent of Police, Karnataka Lokayukta, Kodagu District (hereinafter referred to as Investigating Officer, I.O. for short) for

investigation and report. Accordingly the I.O. has submitted the report after investigation.

2. After completion of the investigation, a report was sent to the Government u/S 12(3) of the Karnataka Lokayukta Act as per reference No. 1. In pursuance of the report, Government was pleased to issue the GO dt. 20.10.2015 authorizing Hon'ble Upalokayukta to hold enquiry as per reference no. 2. Hence, in pursuance of the GO, nomination was issued by Hon'ble Upalokayukta on 4.11.2015 authorizing ARE-10 to hold enquiry and report as per reference No. 3.

3. On the basis of the nomination, AOC was prepared under Rule 11(3) of the KCS (CCA) Rules, 1957 and was sent to the DGOs on 17.9.2016.

ಅನುಬಂಧ-1  
ದೋಷಾರೋಪಣೆ-1

4. ಶ್ರೀ. ನಂದೀಶ್ ಕುಮಾರ್-1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಮತ್ತು ಶ್ರೀ. ಪಿ.ಬಿ. ರವೀಂದ್ರನಾಥ್, 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು, ಶ್ರೀ.ಬಿ.ಇಬ್ರಾಹಿಂ ರವರ ಲೈನ್ ಮನೆಯಿಂದ ಶ್ರೀ.ಅಬು ರವರ ಮನೆಯವರೆಗೆ ತಡೆಗೋಡೆ ಒಡೆದು ಅವ್ಯವಹಾರ ನಡೆಸಿ, ಸುಮ್ಮಸುಮ್ಮನೆ ತಡೆಗೋಡೆ ನಿರ್ಮಿಸಿ, ಅದರ ಎಡ ಮತ್ತು ಬಲ ಭಾಗದಲ್ಲಿ ಪಂಚಾಯ್ತಿ ವತಿಯಿಂದ ತಡೆಗೋಡೆ ನಿರ್ಮಿಸಿರುತ್ತೀರಿ. ಅಲ್ಲದೇ, ಸದರಿ ಕಾಮಗಾರಿ ಕಳಪೆಯಾಗಿ, ತಡೆಗೋಡೆ ಅಲ್ಲಲ್ಲಿ ಒಡೆದು ಹೋಗಿರುತ್ತದೆ ಮತ್ತು ಕಾಮಗಾರಿ 2010-11 ರಲ್ಲಿ ನಡೆದಿದ್ದು, ಅದಕ್ಕೆ 1ನೇ ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಜವಾಬ್ದಾರರಾಗಿರುತ್ತೀರಿ.

ಆದಕಾರಣ 1ನೇ ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ

ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ (3)(1)(i)(ii) ಮತ್ತು (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

**ಅನುಬಂಧ-2**

**ದೋಷಾರೋಪಣೆಯ ವಿವರ**

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡೆಕ್ಟ್)

5) ಶ್ರೀ.ಅಬುಭಕರ್ ಬಿನ್ ಮಹಮ್ಮದ್ ಹಾಗೂ ಶ್ರೀ.ಎಂ.ಎಂ.ಅಬು ಬಿನ್ ಮಮ್ಮಟ್ಟಿ, ಮಾಜಿ ಪಂಚಾಯತಿ ಸದಸ್ಯರುಗಳು, ಬಾಡಗ ಬಾಣಂಗಾಲ ಗ್ರಾಮ, ಹುಂಡಿ ಮಾಲ್ದಾರೆ ಪಂಚಾಯತಿ, ವಿರಾಜಪೇಟೆ ತಾಲ್ಲೂಕು, ಕೊಡಗು ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ 'ದೂರುದಾರರು' ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರುಗಳು ಈ ದೂರನ್ನು, 1) ಶ್ರೀ.ಟಿ.ಟಿ.ಸಜಿ ಥೋಮಸ್, ಅಧ್ಯಕ್ಷರು, ಮಾಲ್ದಾರೆ ಗ್ರಾಮ ಪಂಚಾಯತ್, ವಿರಾಜಪೇಟೆ ತಾಲ್ಲೂಕು, ಕೊಡಗು ಜಿಲ್ಲೆ(1ನೇ ಎದುರುದಾರರು), 2) ಶ್ರೀ.ನಂದೀಶ್ ಕುಮಾರ್ ಹೆಚ್.ಹೆಚ್, ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಮಾಲ್ದಾರೆ ಗ್ರಾಮ ಪಂಚಾಯತ್, ವಿರಾಜಪೇಟೆ ತಾಲ್ಲೂಕು, ಕೊಡಗು ಜಿಲ್ಲೆ ಹಾಗೂ 3) ಶ್ರೀ.ಪಿ.ಬಿ.ರವೀಂದ್ರನಾಥ್, ಕಿರಿಯ ಅಭಿಯಂತರರು, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪವಿಭಾಗ, ವಿರಾಜಪೇಟೆ ತಾಲ್ಲೂಕು, ಪೊನ್ನಂಪೇಟೆ, ಕೊಡಗು ಜಿಲ್ಲೆ ರವರುಗಳ ವಿರುದ್ಧ ದಾಖಲಿಸಿ, ದೂರುದಾರರ ಊರಿನಲ್ಲಿ 1ನೇ ಎದುರುದಾರರು, 1ನೇ ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಎನ್‌ಆರ್‌ಇಜಿ ಯೋಜನೆಯಡಿ ಕೆಲವು ಕಾಮಗಾರಿ ಕೈಗೊಂಡಿದ್ದು, ಆ ಕಾಮಗಾರಿಯಲ್ಲಿ ಕಳಪೆ ಕಾಮಗಾರಿ ಮಾಡಿ, ಹಣದ ಅವ್ಯವಹಾರ ನಡೆದಿರುವುದೆಂದು ಮತ್ತು ಕಾಮಗಾರಿ ಮಾಡದೇ 1ನೇ ಎದುರುದಾರರು ಹಾಗೂ 1ನೇ ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಹಣವನ್ನು ತೆಗೆದುಕೊಂಡು ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡಿರುತ್ತಾರೆಂದು ಆರೋಪಿಸಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ 1984ರ ಕಲಂ 9 ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಿರುವ ಅಧಿಕಾರ ಚಲಾಯಿಸಿ, ವಿಚಾರಣೆಗೆ ತೆಗೆದುಕೊಂಡು ತನಿಖೆ ಮಾಡಿದೆ.

6) ಸದರಿ ದೂರನ್ನು ದಾಖಲು ಮಾಡಿಕೊಂಡು, ದೂರಿನಲ್ಲಿನ ಸತ್ಯಾಂಶ ಅರಿಯಲು, ದೂರಿನ ತನಿಖೆ ಮತ್ತು ವರದಿಗಾಗಿ ಕೊಡಗು ಜಿಲ್ಲೆ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್ ಉಪಾಧೀಕ್ಷಕರಿಗೆ ದೂರು ಹಾಗೂ ಲಗತ್ತುಗಳನ್ನು ಕಳುಹಿಸಿಕೊಡಲಾಯಿತು. ಅದರಂತೆ, ಸದರಿ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್ ಉಪಾಧೀಕ್ಷಕರು (ಇನ್ನು ಮುಂದೆ 'ತನಿಖಾಧಿಕಾರಿಗಳು' ಎಂದು ಸಂಬೋಧಿಸಲಾಗುವುದು) ದೂರಿನ ಮೇಲೆ ತನಿಖೆ ಮಾಡಿ, ಸಂಬಂಧಪಟ್ಟ ದಾಖಲಾತಿಗಳೊಂದಿಗೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

7) ತನಿಖಾಧಿಕಾರಿಗಳು ವರದಿ ಹಾಗೂ ಹೆಚ್ಚುವರಿ ವರದಿಯನ್ನು ಪೊಲೀಸ್ ಅಧೀಕ್ಷಕರು, ಕ.ಲೋ, ಮೈಸೂರು ವಿಭಾಗ ರವರ ಮೂಲಕ ಕಳುಹಿಸಿದ್ದು, ಅವುಗಳಲ್ಲಿ, ದೂರುದಾರರ 4 ಆಪಾದನೆಗಳ ಪೈಕಿ, 3

ಆಪಾದನೆಗಳ ಕಾಮಗಾರಿಗಳು ಪೂರ್ಣವಾಗಿ ನಡೆದಿದ್ದು, 4ನೇ ಆರೋಪದ ಬಗ್ಗೆ ಅಂದರೆ ಶ್ರೀ.ಬಿ.ಇಬ್ರಾಹಿಂ ರವರ ಲೈನ್ ಮನೆಯಿಂದ ಶ್ರೀ.ಅಬು ರವರ ಮನೆಯವರೆಗೆ ತಡೆಗೋಡೆ ಒಡೆದು ಅವ್ಯವಹಾರ ನಡೆಸಿ, ಸುಮ್ಮಸುಮ್ಮನೆ ತಡೆಗೋಡೆ ನಿರ್ಮಿಸಿ, ಅದರ ಎಡ ಮತ್ತು ಬಲ ಭಾಗದಲ್ಲಿ ಪಂಚಾಯ್ತಿ ವತಿಯಿಂದ ತಡೆಗೋಡೆ ನಿರ್ಮಿಸಿದ್ದು, ಕಾಮಗಾರಿ ಕಳಪೆಯಾಗಿ ತಡೆಗೋಡೆ ಅಲ್ಲಲ್ಲಿ ಒಡೆದು ಹೋಗಿರುತ್ತದೆ ಮತ್ತು ಕಾಮಗಾರಿ 2010-11 ರಲ್ಲಿ ನಡೆದಿದ್ದು, ಅದಕ್ಕೆ 1ನೇ ಎದುರುದಾರರು, 1ನೇ ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಜವಾಬ್ದಾರಾಗಿರುತ್ತಾರೆಂದು ತಿಳಿಸಿದ್ದಾರೆ.

8) ತನಿಖಾಧಿಕಾರಿಯವರ ವರದಿಯನ್ನು ಪಡೆದ ನಂತರ, '1ನೇ ಎದುರುದಾರರು, 1ನೇ ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು' ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಯಿತು. ಅದರಂತೆ, '1ನೇ ಎದುರುದಾರರು, 1ನೇ ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು' ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

9) 1ನೇ ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ, ಸ್ಥಳೀಯರು ಟ್ರಾಕ್ಟರ್‌ನಲ್ಲಿ ಸೌದೆ ಸಾಗಿಸುವ ಸಂದರ್ಭದಲ್ಲಿ ತಡೆಗೋಡೆಗೆ ಧಕ್ಕೆ ಉಂಟಾಗಿದೆ. ಪಂಚಾಯತಿಯಿಂದ ಅವುಗಳನ್ನು ದುರಸ್ತಿಪಡಿಸಲಾಗಿದೆ. ಅಲ್ಲಿನ ನಿವಾಸಿಗಳ ತಕರಾರು ಇಲ್ಲ ಮತ್ತು ಪಂಚಾಯತಿಗೆ ದೂರು ನೀಡಿಲ್ಲ ಮತ್ತು ಸ್ಥಳೀಯರ ಮೆಚ್ಚುಗೆ ಇದೆ ಎಂದು ತನ್ನನ್ನು ಪ್ರಕರಣದಿಂದ ಕೈಬಿಡಲು ಕೋರಿದ್ದಾರೆ.

10) 1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ, ತಡೆಗೋಡೆಯೊಂದಿಗೆ ಚರಂಡಿ ನಿರ್ಮಿಸಿ ಕಾಮಗಾರಿ ಪೂರ್ಣಗೊಳಿಸಲಾಗಿದೆ. ಕಾಮಗಾರಿಯ ಗುಣಮಟ್ಟವನ್ನು ಪರಿಶೀಲಿಸುವುದು ಅಭಿಯಂತರರ ಜವಾಬ್ದಾರಿಯಾಗಿದೆ ಎಂದು ದೂರನ್ನು ಕೈಬಿಡಲು ಕೋರಿದ್ದಾರೆ.

11) 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ, ಸದರಿ ಕಾಮಗಾರಿಯ ಬಗ್ಗೆ ಅಲ್ಲಿನ ನಿವಾಸಿಗಳ ತಕರಾರು ಇಲ್ಲ ಮತ್ತು ಪಂಚಾಯತಿಗೆ ದೂರು ನೀಡಿಲ್ಲ ಮತ್ತು ಸ್ಥಳೀಯರ ಮೆಚ್ಚುಗೆ ಇದೆ. ತಡೆಗೋಡೆಯನ್ನು ರೂ.52,000/- ವೆಚ್ಚದಲ್ಲಿ ನಿರ್ವಹಿಸಲಾಗಿದ್ದು, ಯಾವುದೇ ರೀತಿಯ ಅವ್ಯವಹಾರ ನಡೆದಿಲ್ಲ ಮತ್ತು ಸದರಿ ಕೆಲಸ ಕಳಪೆಯಾಗಿಲ್ಲ ಎಂದು ತಿಳಿಸಿದ್ದಾರೆ.

12) ಆದರೆ, 1ನೇ ಎದುರುದಾರರು, 1ನೇ ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ, ದೂರನ್ನು ಕೈಬಿಡಲು ಅಥವಾ ತಡೆಹಿಡಿಯಲು ಯಾವುದೇ ಸೂಕ್ತ ಅಥವಾ ಸಮಾಧಾನಕಾರಕ ಕಾರಣ ತೋರಿಸಿಲ್ಲ.

13) ಆದುದರಿಂದ, ಕಡತದಲ್ಲಿನ ಆಧಾರಗಳಿಂದ, ಈ ಕೆಳಕಂಡ ಅಂಶಗಳು ಸ್ಪಷ್ಟವಾಗುತ್ತವೆ.

ಅ) 1ನೇ ಎದುರುದಾರರು, 1ನೇ ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು, ಶ್ರೀ.ಬಿ.ಇಬ್ರಾಹಿಂ ರವರ ಲೈನ್ ಮನೆಯಿಂದ ಶ್ರೀ.ಅಬು ರವರ ಮನೆಯವರೆಗೆ ತಡೆಗೋಡೆ ಒಡೆದು ಅವ್ಯವಹಾರ ನಡೆಸಿ, ಸುಮ್ಮಸುಮ್ಮನೆ ತಡೆಗೋಡೆ ನಿರ್ಮಿಸಿ, ಅದರ ಎಡ ಮತ್ತು ಬಲ ಭಾಗದಲ್ಲಿ ಪಂಚಾಯ್ತಿ ವತಿಯಿಂದ ತಡೆಗೋಡೆ ನಿರ್ಮಿಸಿರುತ್ತಾರೆ.

ಆ) ಅಲ್ಲದೇ, ಸದರಿ ಕಾಮಗಾರಿ ಕಳಪೆಯಾಗಿ, ತಡೆಗೋಡೆ ಅಲ್ಲಲ್ಲಿ ಒಡೆದು ಹೋಗಿರುತ್ತದೆ ಮತ್ತು ಕಾಮಗಾರಿ 2010-11 ರಲ್ಲಿ ನಡೆದಿದ್ದು, ಅದಕ್ಕೆ 1ನೇ ಎದುರುದಾರರು, 1ನೇ ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಜವಾಬ್ದಾರರಾಗಿರುತ್ತಾರೆ.

14) ದೂರು, ತನಿಖಾ ವರದಿ, '1ನೇ ಎದುರುದಾರರ, 1ನೇ ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ' ಉತ್ತರ ಹಾಗೂ ಕಡತದಲ್ಲಿರುವ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಮೇಲ್ನೋಟಕ್ಕೆ '1ನೇ ಎದುರುದಾರರ, 1ನೇ ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ' ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಮುಂದುವರಿಯುವುದು ಅಗತ್ಯ ಎಂದು ಕಂಡುಬಂದಿದ್ದು, '1ನೇ ಎದುರುದಾರರು, 1ನೇ ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು' ಸರ್ಕಾರಿ/ಸಾರ್ವಜನಿಕ ಸೇವಕರಾಗಿದ್ದು ತಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ.

15) 1ನೇ ಎದುರುದಾರರ ವಿರುದ್ಧ ಕರ್ನಾಟಕ ಪಂಚಾಯತ್ ರಾಜ್ ಅಧಿನಿಯಮದಡಿ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಕೋರಿದೆ.

16) 1ನೇ ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದು ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ, 1966 ರ ನಿಯಮ 3(1)(i)(ii) ಮತ್ತು (iii)ರ ಅಡಿಯಲ್ಲಿ ದುರ್ವರ್ತನೆ/ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, ಈ ಮೂಲಕ 1ನೇ ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ಅಡಿಯಲ್ಲಿ 1ನೇ ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಗೆ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿ, ಶಿಸ್ತು ನಡವಳಿಕೆಯನ್ನು 1ನೇ ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ

ನಿಯಮ 14 ಎ ಅಡಿಯಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಿಯಾದ ಸರ್ಕಾರ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರಿಗೆ ವಹಿಸಿದ್ದು, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು 10 ಇವರನ್ನು ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕ ಮಾಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

17. The said article of charge was served on the DGOs on 29.9.2016. DGOs 1 and 2 appeared before the enquiry officer and their first oral statement under Rule 11(9) was recorded. DGOs have denied the said charges.

18. DGOs 1 and 2 have filed their written statement denying all the allegations. They further submit that on the basis of the order of the Executive Officer, Taluk Panchayath dt. 25.10.2010, protection wall was constructed from the house of Ibrahim lineman to the house of Abu in accordance with law. They have not committed any irregularities. The spot inspection is not conducted in accordance with law. The cheque of Rs. 61,733/- was issued to the material supplier Sri. Hameed. The Executive Officer under NREGA scheme sanctioned Rs. 4 lakhs for two works, after that a sum of Rs. 61,733/- was spent for construction of protection wall. The remaining amount was spent for drainage work. The work was carried out according to the estimate and there is no irregularities in this work. The work was carried out through job card holders and payment was made directly to their bank accounts. There is crack in the protection wall. But there was no damage and it is not sub standard work. Hence prays to exonerate from the charges.

19. On behalf of the Disciplinary Authority, two witnesses are examined as PWs 1 and 2, Ex P 1 to P 7 are marked. CW 2 was

reported to be dead. When the enquiry was posted for recording evidence of CW3 on 9.1.2018, DGOs 1 and 2 remained absent. Hence DGOs 1 and 2 were placed exparte. The learned presenting officer filed his written brief and he was also heard orally.

20. The points for my consideration are as under :

Point No. 1 : Whether the charge is proved by the Disciplinary Authority?

Point No. 2 : What order?

21. My answers to the above points are as follows:

Point No. 1 : In the affirmative.

Point no. 2 : As per final order

for the following ;

### **REASONS**

22. **Point no. 1** : The complainant who is examined as PW1 has deposed that during the year 2010-2011 under NREGA Scheme in Maldhari Gram panchayath had taken up the development works, namely, construction of protection wall from the house of B.Ibrahim to the house of Abu and other works. The said work was substandard. Therefore, he lodged a complaint to Lokayukta along with form no.1 and 2 as per Ex.P.1 to Ex.P.3. Further PW1 has deposed that DGO 1 was working PDO and DGO no.2 was working as Junior Engineer.

23. In the cross examination, PW1 admits that DGOs no.1 and 2 were not involved in substandard work. He has not submitted any report from the expert to show that the work was substandard. He has not verified where the irregularities are committed. He denies that he has not filed any complaint. He admits that he has not filed complaint against DGO 1 and 2. He has not taken signatures of villagers in the complaint. He denies that though the work was not substandard, he has filed a false complaint and deposing falsely.

24. Further PW 1 has deposed that the I.O. has not issued any notice to him to be present for the spot inspection. From the year 2005 to 2009, he was the panchayath member. He denies that due to enmity between himself and President, he has filed a false complaint. He admits that DGO nos.1 and 2 after the approval of Executive Officer have executed the work of protection wall. He admits that the DGO nos.1 and 2 have not misappropriated the estimated amount of Rs.4 lakhs. He admits that the entire estimated amount of Rs.4 lakhs was paid through contractors. He admits that the work was executed under the supervision of person appointed by Executive Officer.

25. The I.O. who is examined as PW2 has deposed that on 23.4.2014, he received the investigation of this case from Karnataka Lokayukta, Bangalore and verified the complaint and available documents. On 12.5.2014, he inspected the spot in the presence of complaint. Out of four works the protection wall work from the house of Ibrahim to the house of Abu substandard work was done. The wall was damaged.



26. Further PW2 has deposed that Maladhare Gram Panchayath PDO Sri. Nandeesh Kumar and Junior Engineer, Virajpet Taluk name DGO 2 are responsible officials for this substandard work. After verification of spot and documents, he has submitted his report Ex P 5 through Superintendent of Police, Mysore.

27. The report of the IO and his evidence clearly show that the protection wall from the house of Ibrahim to the house of Abu was substandard and it was damaged. The IO has not reported that after the construction of the protection wall because of transportation of fire wood in the tractor, the protection wall was damaged. Therefore this contention of the DGOs cannot be accepted.

28. The oral and the documentary evidence on record clearly show that the DGO 1 while working as PDO in Maaldare Gram Panchayath and DGO 2 while working as Junior Engineer have caused irregularities in construction of protection wall from the house of Ibrahim Lineman to the house of Abu. The work was sub standard and the protection wall was damaged.

Thereby the DGOs 1 and 2, being Government /public servants have failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of the Government servants. Hence, I proceed to answer point No. 1 in the affirmative.

29. **Point No. 2** : For the reasons discussed above, I proceed to pass the following ;

**ORDER**

Disciplinary Authority has proved the charges as framed against DGO 1 – Shri Nandish Kumar H.H., Panchayath Development Officer, Maaldare Gram Panchayath, Virajpete Taluk, Kodagu District and DGO 2 Shri P.B. Ravindranath (**Now Retired**), Junior Engineer, Panchayathraj Engineering Sub-Division, Virajpet, Kodagu District.

Hence, this report is submitted to Hon'ble Upalokayukta II for kind consideration.

Dated this the 9<sup>th</sup> March, 2018

*Sd/-*  
(S. Gopalappa)  
Additional Registrar Enquiries-10  
Karnataka Lokayukta, Bangalore

**ANNEXURES**

**LIST OF WITNESSES EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY:**

PW-1 :- Sri. Abubakar  
PW-2 :- Vijayagopal C

**LIST OF EXHIBITS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY**

Ex.P-1 : Complaint dt. 9.3.2011  
Ex.P-2 : Form No. I dt. 9.3.2011  
Ex.P-3 : Form No. II dt. 9.3.2011  
Ex.P-4 : Estimate 2010-11  
Ex P-5 : Report dt. 12.5.2014 of Dy. Superintendent of Police, KLA, Madikeri.  
Ex.P-6 : Expenditure Statement 2010-11  
Ex P 7 : Photographs

Dated this the 9<sup>th</sup> March 2018

*Sd/-*  
(S. Gopalappa)  
Additional Registrar Enquiries-10  
Karnataka Lokayukta, Bangalore



KARNATAKA LOKAYUKTA

No. UPLOK-2/DE/514/2015/ARE-10

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: 12.03.2018

RECOMMENDATION

Sub:- Departmental inquiry against Sriyuths:

- (1) Nandish Kumar H.H, Panchayath Development Officer, Maaldare Gram Panchayath, Virajpete Taluk, Kodagu District; and
- (2) P.B. Ravindranath, Junior Engineer, Panchayath Raj Engineering Sub-Division, Virajpet, Kodagu District (now retd.) -reg.

Ref:- (1) Government Order No. ಗ್ರಾಅಪ 506 ಗ್ರಾಪಂಕಾ 2015, dated 20.10.2015.

(2) Nomination order No. UPLOK-2/DE/514/2015 dated 04.11.2015 of Upalokayukta-2, State of Karnataka.

(3) Inquiry Report dated 09.03.2018 of the Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bengaluru.

~~~~~

The Government by its Order dated 20.10.2015, initiated the disciplinary proceedings against Sriyuths: (1) Nandish Kumar H.H, Panchayath Development Officer, Maaldare Gram Panchayath, Virajpete Taluk, Kodagu District; and (2) P.B. Ravindranath, Junior Engineer, Panchayath Raj Engineering Sub-Division, Virajpet, Kodagu District (retd.) [hereinafter referred to as Delinquent Government Officials, for short as 'DGOs 1 & 2' respectively] and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE/514/2015 dated 04.11.2015, nominated Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs 1 & 2 for the alleged charge of misconduct, said to have been committed by them.

2. The DGO1 - Shri Nandish Kumar H.H; and DGO2 - Shri P.B. Ravindranath, were tried for the following charge:-

“ ಶ್ರೀ. ನಂದೀಶ್ ಕುಮಾರ್-1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಮತ್ತು ಶ್ರೀ. ಪಿ.ಬಿ. ರವೀಂದ್ರನಾಥ್, 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು, ಶ್ರೀ.ಬಿ.ಇಬ್ರಾಹಿಂ ರವರ ಲೈನ್ ಮನೆಯಿಂದ ಶ್ರೀ.ಅಬು ರವರ ಮನೆಯವರೆಗೆ ತಡೆಗೋಡೆ ಒಡೆದು ಅವ್ಯವಹಾರ ನಡೆಸಿ, ಸುಮ್ಮಸುಮ್ಮನೆ ತಡೆಗೋಡೆ ನಿರ್ಮಿಸಿ, ಅದರ ಎಡ ಮತ್ತು ಬಲ ಭಾಗದಲ್ಲಿ ಪಂಚಾಯ್ತಿ ವತಿಯಿಂದ ತಡೆಗೋಡೆ ನಿರ್ಮಿಸಿರುತ್ತೀರಿ. ಅಲ್ಲದೇ, ಸದರಿ ಕಾಮಗಾರಿ ಕಳಪೆಯಾಗಿ, ತಡೆಗೋಡೆ ಅಲ್ಲಲ್ಲಿ ಒಡೆದು ಹೋಗಿರುತ್ತದೆ ಮತ್ತು ಕಾಮಗಾರಿ 2010-11 ರಲ್ಲಿ ನಡೆದಿದ್ದು, ಅದಕ್ಕೆ 1ನೇ ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಜವಾಬ್ದಾರಾಗಿರುತ್ತೀರಿ.

ಆದಕಾರಣ 1ನೇ ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ (3)(1)(i)(ii) ಮತ್ತು (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ. “

3. The Inquiry Officer (Additional Registrar of Enquiries-10) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has 'proved' the above charges against DGO1 - Shri Nandish Kumar H.H, Panchayath Development Officer, Maaldare Gram Panchayath, Virajpete

Taluk, Kodagu District; and DGO-2 - Shri P.B. Ravindranath, Junior Engineer, Panchayath Raj Engineering Sub-Division, Virajpet, Kodagu District (now retd.).

4. On re-consideration of report of inquiry, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

5. As per the First Oral Statement furnished by DGOs 1 & 2, and the information furnished by Inquiry Officer, DGO1 - Shri Nandish Kumar H.H is due for retirement on 31.07.2042 and DGO2 - Shri P.B. Ravindranath has retired from service on 28.02.2018 (during the pendency of inquiry).

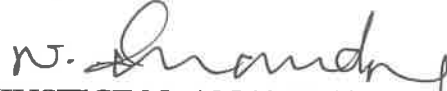
6. Having regard to the nature of charge *proved* against DGOs 1 & 2 - Sriyuths: (1) Nandish Kumar H.H, Panchayath Development Officer, Maaldare Gram Panchayath, Virajpete Taluk, Kodagu District; and (2) P.B. Ravindranath, Junior Engineer, Panchayath Raj Engineering Sub-Division, Virajpet, Kodagu District (now retd.),

- (i) it is hereby recommended to the Government to impose penalty of "*withholding four annual increments payable to DGO1 - Shri Nandish Kumar H.H with cumulative effect*"; and

- (ii) it is hereby recommended to the Government to impose penalty of '*withholding 10% of pension payable to the DGO2 - Shri P.B. Ravindranath for a period of 10 years*'.

7. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA)  
Upalokayukta,  
State of Karnataka. 13/3